

In the Central Administrative Tribunal
Calcutta Bench

OA No. 1296 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

~~Pabitra Kr. Halder & Ors.~~

Vs.

S.E. Railway

For the Applicant : Mr. R.K. Dey, Advocate
Mr. B. Sarkar, Advocate

For the Respondents: Ms. B. Ray, Advocate

Date of Order : 7-9-98

ORDER

Advocate Mr. Dey leading Mr. Sarkar, Advocate for the applicant submits that ~~this application~~ may be treated as application filed by applicant No. 2 Shri ~~Dipankar~~ ^{D. Chakraborty} Halder and liberty may be given to applicant No. 1 Shri P.K. Halder to file separate application in respect of cause of action and relief sought for in this application. Prayer is allowed. OA application will be heard in respect of Shri Dipankar Chakraborty only. ^{Accordingly, the case} ~~will~~ of Shri D. Chakraborty is passed over to-morrow as part heard.

2. Plain copy of this order be furnished to the parties.

(D. Purkayastha)
Member(J)